GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3846

TO BE ANSWERED ON THE 12TH AUGUST, 2025/ SRAVANA 21, 1947 (SAKA)
ELECTED PRI MEMBERS OF A&N ISLANDS

3846. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that around 129 elected PRI members of A&N Islands submitted a mass petition and held a dharna on 06.03.2025, raising several public interest demands and expressing dissatisfaction over the alleged neglect towards Islanders' welfare;
- (b) if so, the issues raised and the action taken or proposed by the Government;
- (c) whether the People representative from A&N Islands had also raised the matter with the UT Administration; and
- (d) if so, the response received and if not, the reasons for non-consideration of the elected PRI members' demands?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) to (d): The Andaman and Nicobar Administration has informed that 129 members of Panchayati Raj Institution (PRI) have submitted a memorandum on 06.03.2025 to the Administration raising several issues, such as, allocation of funds; enhancement of financial powers; water shortage; health care facilities; repair and renovation of rural roads, etc.

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The raised issues have been considered by the Administration and appropriate action has been taken / instructions have been issued, as per the extant rules.

In a democratic set up, the communications between the Administration and elected representatives are regular phenomena for effective governance.
